

By Speed Post

# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/ 286 /A

From :- Smti. K. Newar,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti. Hema Devi Bhuyan,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati the 23<sup>rd</sup> January 2019.

Sub: Casual leave along with **Station Leave Permission.**

Ref:- Your letter No. F.C(B)/2019/48 dtd. 21.01.2019.


Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 28.01.2019 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon of 26.01.2019 till the morning of 30.01.2019. The Chief Judicial Magistrate, Barpeta and in her absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,



**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-39/89/ 287 /A, dated 23.01.19   
Copy forwarded for information to:

1. The Chief Judicial Magistrate, Barpeta.

Sd/-

**JT. REGISTRAR (VIGILANCE)**